1	2	3	4	5
12.	Karnataka	157	356	513
13.	Kerala	APMR Act not enacted		
14.	Madhya Pradesh	254	284	538
15.	Maharashtra	305	603	908
16.	Manipur	APMR Act not enacted		
17.	Meghalaya	02	00	02
18.	Mizoram	APMR Act not implemented		
19.	Nagaland	18	00	18
20.	Odisha	54	382	436
21.	Punjab	150	274	424
22.	Rajasthan	134	312	446
23.	Sikkim	APMR Act not implemented		
24.	Tamil Nadu	277	06	283
25.	Telangana	150	110	260
26.	Tripura	21	0	21
27.	Uttar Pradesh	250	365	615
28.	Uttarakhand	26	32	58
29.	West Bengal	20	464	484
30.	Andaman and Nicobar Islands	APMR Act not enacted		
31.	Chandigarh	01	00	01
32.	Dadra and Nagar Haveli	APMR Act not enacted		
33.	Daman and Diu	APMR Act not enacted		
34.	Lakshadweep	APMR Act not enacted		
35.	Delhi	07	08	15
36.	Puducherry	04	05	09
	Total	2479	4267	6746

Amendments in APMC Act

559. SHRI C. M. RAMESH: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the details of States which have amended their Agricultural Produce Marketing Committee (APMC) Acts so as to allow electronic trading;

- (b) whether in the absence of such amendment in many States, they are not able to sell the farmers' produce through electronic sale in mandis;
- (c) if so, how Government is planning to persuade the States to amend their respective APMC Acts for win-win situation for farmers and sellers; and
- (d) whether Government will consider giving single licence to anyone willing to trade through National Agriculture Markets (NAM) in local mandis, if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI SUDARSHAN BHAGAT): (a) The States, which have undertaken reforms in their respective Agricultural Produce Marketing (Regulation) Acts in respect of (i) a single license to be valid across the State; (ii) single point levy of market fee; and (iii) provision for electronic auction as a mode for price discovery, as pre-requisites, are eligible for electronic trading under National Agriculture Market (e-NAM). States eligible under the e-NAM Scheme are-Andhra Pradesh, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Karnataka, Rajasthan, Sikkim, Goa, Madhya Pradesh, Mizoram, Telangana and Uttar Pradesh.

(b) and (c) In the absence of such amendments in respect of above three areas, States will not be able to sell the farmers' produce electronically through e-NAM portal.

Government is already working with the States to persuade them to amend their marketing regulations to meet the mandatory reform requirements for integration of their markets with e-NAM portal.

(d) The State Governments, which have amended their Marketing Acts and are willing to join e-NAM, are expected to give single unified licence to anyone willing to trade through e-NAM in the mandis of the State.

Use of Geo-Spatial technology in agriculture sector

- 560. SHRI B. K. HARIPRASAD: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:
- (a) whether Government has signed any MoU with ISRO to use Geo-Spatial technology in agricultural sector, if so, the details thereof;
 - (b) if not, the reasons therefor; and
- (c) how this technology will help to increase the crop yield and profitability of farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI SUDARSHAN BHAGAT): (a) to (c) Sir, There